

**Central Administrative Tribunal
Principal Bench**

**CP No.168/2016
in
OA No.1780/2014**

New Delhi this the 21st day of July, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Smt. Sharda,
W/o Late Shri Madanpal,
Ex-CLTS Now expired on 23.1.2006,
While was serving in the establishment of
EBS Babugarh Cantt. Under Dte Gen. Of
RVS (RV-1) QMG's branch AHQ
Ministry of Defence,
R/o Village Chakrasainpur,
Babugarh Post Babugarh Cantt. Now in
District Hapur (U.P.),

...applicant

(By Advocate : Shri V.P.S. Tyagi)

Versus

1. Lt. General Jagvinder Singh,
Director General of RVS (RV-1),
QMC's Branch AHQ
IHQ of MOD (Army),
West Block-III, R.K. Puram,
New Delhi-110066.
2. Mrs. Shobhna Joshi IDAS,
Controller General of Defence Accounts,
Ulan Batar Marg,
Palam Delhi Cantt-110010.
3. Shri D.N. Negi IDAS,
Controller of Defence Accounts (Army),
Belvadier Complex,
Meerut Cantt-250001.
4. Brigadier Dharma Dharan,
Commandant of Enquine Breeding Stud,
EBS Babugarh Cantt.
District Hapur (UP).

...respondents

(By Advocate: Shri Hilal Haider)

ORDER (ORAL)**Mr. Justice M.S. Sullar, Member (J) :-**

As is evident from the record that the Original Application (OA) bearing No.1780/2014, filed by petitioner Mrs. Sharda, W/o Late Shri Madanpal, was disposed of with the directions to respondents to pay the consequential benefits to her vide order dated 06.08.2015 of this Tribunal. According to the petitioner, the respondents have not complied with the directions contained in the indicated order and she preferred the instant Contempt Petition (CP).

3. In the wake of notice, the respondents appeared. Learned counsel for respondents has placed on record the compliance report by way of affidavit, wherein, it was pleaded that an amount of Rs.1,46,674/- (Rupees One lac forty six thousand six hundred seventy four) has already been credited into the accounts of the petitioner on 16.05.2016, by way of cheque bearing machine No.271760. However, the learned counsel for the applicant has disputed the calculation made in the compliance report and stated that there is a difference of only Rs.300/- with respect to the amount of leave encashment. On the contrary, learned counsel for respondents undertakes that he will check the calculations and respondents will make the payment of remaining amount, if due, to the applicant, within a period of one month.

4. In this view of the matter, since the respondents have substantially complied with the indicated directions, so no further action is required to be taken in the matter.

5. Therefore, this CP is dismissed and the Rule of Contempt is, hereby, discharged. No costs.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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